

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 4580/2017

New Delhi, this the 22nd day of December, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Adesh Kumar, Aged about 23 years,
Group 'C',
S/o. Sh. Azad Vir,
R/o. E-378, 3rd Floor, E-Block,
New Ashok Nagar, Delhi – 110 096.Applicant

(By Advocate : Mr. Ajesh Luthra)

Versus

1. Union of India
Through its Secretary,
Department of Personnel & Training,
Ministry of Personnel, Public Grievance & Pension,
North Block, New Delhi.
2. Staff Selection Commission
Through its Chairman
(Head Quarter) Block No. 12, C.G.O. Complex,
Lodhi Colony, New Delhi.
3. Staff Selection Commission
Through Regional Director (CR)
Staff Selection Commission,
21-23, Lowther Road, Allahabad – 211 002.
4. Income Tax Settlement Commission
Through its Secretary
4th Floor, Lok Nayak, C-Wing Bhawan, Khan Market,
New Delhi – 110 003.
5. Union of India
Through its Secretary,
Ministry of Finance, Department of Revenue,
North Block, New Delhi.

(By Advocate : Mr. G. S. Virk)

ORDER (ORAL)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

It is the contention of learned counsel for the applicant that after 3 years of hardship and turmoil, ultimately the

applicant has got offer of appointment. It is further contended by the learned counsel for the applicant that though the applicant stood first in the merit list of Income Tax Settlement Commission and may have all India liability for State preference, but, he was not asked for choice of state allocation as done in the case of all other applicants. He states that the respondents are forcing him to join Kolkata. In this regard, the applicant has preferred a representation, which is at page 61 of the O.A and states that a direction be given to the respondents to consider his case sympathetically in the light of the contentions made in the representation dated 15.12.2017.

2. Taking into consideration the limited prayer made, the respondents are directed to take a conscious decision on the representation made by the applicant within 1 month from the date of receipt of a certified copy of this order and till that time, they shall not force him to join at Kolkata.

3. The O.A is disposed of. It is made clear that nothing has been commented on the merit of the case.

Order Dasti.

(Praveen Mahajan)
Member (A)

(Jasmine Ahmed)
Member (J)

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